

ENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BEACH

5

Original Application No: 176/93

Transfer Application No:

DATE OF DECISION 4.6.93

A. B. GAIKAWAD Petitioner

MR. E. K. THOMAS Advocate for the Petitioners

Versus

U.O.I. Respondent

MR. P. R. PAI Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri JUSTICE M.S. DESHPANDE, VICE CHAIRMAN

The Hon'ble Shri Ms. USHA SAVARA, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

yes

NP

revised
V.C.

NS/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

6

OA NO. 176/93

A B Gaikwad
Dr. Ambedkar Nagar
R.No.163 PO.Tilak Nagar
Near Ramchandra Theatre
Dombivli East
Dist. Thane

Applicant

v/s.

Union of India
through Generla Manager
Central Railway
Bombay V.T. & Another

Respondents

Coram: Hon.Shri Justice M S Deshpande, Vice Chairman
Hon: Ms. Usha Savara, Member (A)

APPEARANCE:

Mr. E K Thomas
for Mr. D V Gangal
Counsel
for the applicant

Mr. P R Pai
Counsel
for the respondents

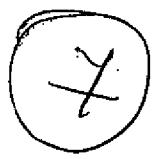
ORAL JUDGMENT:

DATED: 4.6.93

(Per: M S Deshpande, Vice Chairman)

Heard the counsel. It appears that the dispute is about obtaining possession of the quarter allotted to the applicant. Though the applicant had made certain representations, the last one being on 11.2.93, the respondents had not taken any steps on the representations.

[Handwritten signature]



We, therefore, direct the respondents to decide the representation made by the applicant within one month. Liberty to the applicant to approach this Tribunal, should the order go against him.

With these directions the application is disposed of with no order as to costs.

A copy of this order be given to the applicant.


(Ms. Usha Savara)

Member (A)


(M S Deshpande)

Vice Chairman

trk